36. प्रामा देखी	नहीं
37. जी₀ आर₀ कार	नहीं
38. एम _ः सी _॰ कोचर	नहीं
39. नरेश चन्द्र	हां
40. गीता सिंह	हां
1992-93	
1. जी॰ संघ्या	नहीं
2. जसवीर सिंह	नहीं
सगुनास्वामीनाधन	नहीं
4. हरकम्लाजीत सिंह	नहीं
5. अंजली इस्सर -	न डीं
6. मंजू मिलक	नहीं
7. रीता वर्मा	नदीं
B. कै. ए _॰ सी _॰ शर्मा	नहीं
9. कै₀ राकेश राणा	नहीं
10. एस॰ एस॰ विर्क	नहीं
।। जगमोहन सपरा	नहीं
12. जी॰ गोपालन	न हीं
 मोनागुलाम कादिर 	नहीं
14. आशा व्यवेजा	नहीं
15. पी₀ आर₀ माले कर -	नहीं
16. रीतु सरकाला	नहीं
17. मोहिन्दर लाल	नहीं
18. संतोष कुमारी	नहीं
19. सुदी प सिं ड	नहीं
20. गोदा देषी	नहीं
21. रजनी मगत	नहीं
22. प्रियाडाबीर	नहीं
23. जीगा टिक्को	नहीं
24. एमः एसः सेकिन	नहीं
25. बिमल त्यागी	नहीं —
26. उषा सिंह	नहीं —::
.77. अनिता गौरी 28. मेजर के जी चटर्जी	नहीं नहीं
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29. श्राचार्य गणपत राय	नहीं नहीं
३०. पूनल तलबार २१. व्यक्तिः काम स्टास	नहीं नहीं
31. अनिल कुमार तलवार	नहीं नहीं
32. लक्ष्मण कुमार 33. सत्यन वती	नहा नहीं
	नहीं नहीं
34. ब्रिगेडियर ए॰ एस॰ नरूला 35. त्रिपत कौर	नहा नहीं
35. त्रिपत कार 36. मंजीत घालिबाल	नहा नहीं
36. मजात घाालवाल 37. साहनी आर े रेबेरो	नड्। नडीं
37. साहना आरः स्वरा 38. सुगुंटना वैकटरमण	नहा नहीं
३४. सुगुटना वकटरमण ३९. केलाश पती	नहां नहीं
३५. काशा पता ४०. खाली ओर	नहीं नहीं
४०. घर्षा सर	-1BI

Written Answers

EWS Housing Scheme

1688. SHRI JAGMOHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that about Rs. 50 crores allocated during the Seventh Five Year Plan for EWS Housing schemes for the urban poor/slum-dwellers remained unspent due to non-issue of sanction by the authorities concerned; and
- (b) if so, what are the reasons for non-issue of sanction and consequent non-utilisation of funds for the urban poor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) Housing being a State subject, funds are allocated to the State Govts, in their annual plan proposals. Based on the allocation, State Govts, are free to formulate and implement housing schemes for various categories as per their plan priorities. Central Government is not aware of the reasons for non-utilisation of funds by the State Govts, if any.

जनजातीय क्षेत्रों में शहरी विकास के लिए उपलब्ध करायी गई निधियां

1689. श्री सुशील घरोंगण्या: क्या शहरी विकास पंत्री यह बताने की कृण करेंगे कि:

- (क) क्या सरकार जनजातीय क्षेत्रों में शहरी विकास के लिए कतिपय निश्चिया उपलब्ध कराने का विचार रचती है:
- (स) वन्या सरकार के पास राज्य सरकारों द्वारा अब तक उपलब्ध करायी गयी निश्चियों के बारे में शहर-वार या नगर-वार पूचना है, यदि हां. तो उसका ब्योरा क्या हैं; ओर
- (ग) यदि नहीं, तो राज्य सरकारों द्वारा इस प्रयोजन के लिए निधियां उपलब्ध न कराये जाने के क्या कारण हैं?

शहरी विकास मंत्रालय में राज्य मंत्री और जल संसाधन विकास मंत्रालय में राज्य मंत्री का अतिरिक्त प्रभार (श्री पी॰ के॰ धुंगन): (क) शहरी विकास राज्य का विषय है और जनजातीय क्षेत्रों सहित सभी शहरों और कस्बों के विकास के लिए परियोजनाएं राज्य सरकारों द्वारा बनाई तथा चलाई जाती हैं। तथापि, भारत सरकार दारा देश में सभी क्षेत्रों में लागू कतिपय केन्द्र प्रवर्तित स्कीमों को प्रारम्भ करके राज्य सरकारों के प्रमासों में मदद दी जाती है। अकेले जनजातीय क्षेत्रों के लिए खलग से मंत्रालय में कोई स्कीम प्रारम्भ नहीं की है।

Written Answers

(ख) और (ग) प्रश्न नहीं उठता । Regularisation of Sainik Farm

1690. SHRI KRISHNA KUMAR BIRLA: Will the Minister of URBAN DEVELOP-MENT be pieased to state:

- (a) whether Government have taken a decision to regularise the unauthorised Sainik Farm in the capital;
- (b) if so, the details thereof and on what grounds Government propose to regularise those unauthorised Sainik Farms; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (c) In a recent affidavit before the Hon 'ble Delhi High Court, the Government has said that it does not propose to regularise the unauthorised structures or development undertaken in the area and stated that the area would be declared as Development Area and land acquisition proceedings would be finalised by Government of National Capital Territory of Delhi.

Provision of Drinking Water in Urban Areas 1691. SHRI V. HANUMANTHA RAO: Will the Minister of URBAN DEVELOP-

Will the Minister of URBAN DEVELOP-MENT be pleased to state :

- (a) what are the schemes supported linancially by his Ministry for provision of drinking water to urban areas of the country; and
- (b) the details of schemes which can fully or partially supported by his Ministry with regard to drinking water supply to urban areas?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) There is no Centrally Sponsored Scheme for urban water supply.

(b) It is proposed to launch a scheme known as Accelerated Urban Water Supply Programme for towns having population less than 20,000 during the current financial year. The funding pattern would be on 50:50 basis between the Centre and State Govts, on the scheme basis.

Conversion of Land into Green Land

1692. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the ownership of the Deshamlet land of Khasra No. 735 of urban village Kilokari has been under dispute between D.D.A. and Delhi Administration;
- (b) if so, the name of the Agency/Authority to whom this land belongs, as on date;
- (c) whether any representation has been received for conversion of this land into a green land to benefit the local people;
- (d) if so, by when the land will be so converted; and
- (c) the steps taken by Government to keep the land free from encroachment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) DDA has reported that on receipt of some complaints from public the ownership of Khasra No. 735 village Kilokari was ascertained from Revenue record of Delhi Administration.

- (b) As per entries in the Revenue record of Delhi Administration, the land bearing Kh. No. 735 village Kilokari is Shamlat Deh.
 - (c) Yes, Sir.
- (d) As the land does not belong to DDA, the question of developing it into green by DDA does not arise.
- (e) Actions are initiated under the provisions of revenue rules whenever cases of encroachment are brought to the knowledge of Revenue authorities.

Encroachment upon Approach Roads

- 1693. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government are aware that approach roads to urban village Kilokari have been encroached upon certain points, reducing the width of the roads;
- (b) if so, the nature of such encroachments;
- (c) by when the encroachments would be removed: